

Price-rise of Urea

1907. SHRI P. RAJEEVE : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the price of Urea in 2009;
- (b) the percentage by which the price of Urea increased in 2010 and 2011;
- (c) the percentage by which the price of Urea increased in the present year;
- (d) the quantity of Urea imported from 2009 till date, year-wise; and
- (e) the steps being taken to ensure adequate indigenous production of Urea?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA) : (a) The MRP of Urea in 2009 was Rs. 4830/MT.

(b) With effect from 1-4-2010, the MRP of Urea increased by 10% *i.e.* Rs. 5310/MT. In the year 2011, there is no increase in the MRP of Urea.

(c) Nil.

(d) Quantity of Urea imported from 2009 is as under :

Year	Quantity (LMT) others	Quantity (LMT) OMIFCO
2009-10	31.48	20.62
2010-11	45.46	20.64
2011-12 (upto Feb, 2012)	57.65	19.10

(e) To increase indigenous production of urea, the Government had notified on 4th September, 2008, a new investment policy for urea sector to attract the much required investment in this sector. The policy has resulted in increase of indigenous Urea production by approximately two million tonnes through revamp of existing plants. No new investments under Expansion, Revival & Greenfield plants were materialized. The Fertilizer companies have expressed concern regarding pricing and firm availability of gas before taking final investment decision to undertake expansion, Brownfield and new Greenfield projects. A proposal to amend the New Investment Policy notified by the DOF on 4th September 2008 is under consideration of Government.

Availability of rakes for transportation of fertilizers

†1908. SHRI KAPTAN SINGH SOLANKI : Will the Minister of CHEMICAL AND FERTILIZERS be pleased to state:

(a) whether sufficient number of rakes are not being made available for transportation of Urea as per the demand of Madhya Pradesh;

† Original notice of the question was received in Hindi.

- (b) if so, the details thereof;
- (c) whether Government has chalked out a policy to set up a new system in this regard;
- (d) if so, the details thereof; and
- (e) whether any time-limit has been fixed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA) : (a) to (e) Ministry of Railways have been providing sufficient number of rakes for transportation of fertilizers from ports/plants to all States including Madhya Pradesh. As a result of which, the average availability of railway rakes per day during the year 2011-12 (April' 11 to February' 12) is 51 compared to 49 for the same period of last year. The cumulative requirement, availability and sales of Urea in Madhya Pradesh during the current year 2011-12 (April' 11 to February' 12) has been maintained over and above the assessed demand as under:

(lakh metric tonnes)

2011-12 (April' 11 to February' 12)			
Product	Requirement	Availability	Sales
Urea	17.41	17.50	17.19

In view of above, no new system is under consideration in this regard.

Formulation of National Fertilizer Policy

1909. SHRI DILIPBHAI PANDYA : Will the Ministry of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether Government has constituted any Review Committee to go into all aspects of new developments to be incorporated in the National Fertilizer Policy;
- (b) if so, the details thereof along with the details of the recommendations made by the committee; and
- (c) the likely time-frame by which the new policy would be formulated and declared?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA) : (a) to (c) The Group of Ministers (GoM) constituted to review the fertilizer policy has decided in its meeting held on 5th January, 2011 to constitute a Committee under the Chairmanship of Dr. Saumitra Chaudhuri, Member Planning Commission to examine the proposal for introduction of NBS in urea, including various options therefor, and make suitable recommendations. The committee has also to examine the issues relating to investment policy and amendments proposed therein, and make appropriate recommendations. The Committee constituted